

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
X-X-X-X-X-X

New Delhi, dated: 7-2-84

NOTIFICATION
(INCOME-TAX)

No. 5615 (F.No. 261/21/83-ITJ) : In exercise of the powers conferred by sub-section (1) of section 121A of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf the Central Board of Direct Taxes hereby directs that the following amendments shall be made in the Board's notification No. 5415 (F.No. 261/21/83-ITJ) dated 1-10-1983.

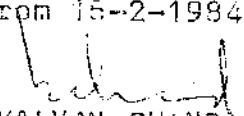
- (1) In the schedule appended to the said notification under column 2 against the jurisdiction of the Commissioner of Income-tax (Appeals)-XI, Bombay, the following shall be added as item No.9.

"9. B.S.D. (South) Ward"

- (2) Under column (2) of the schedule against the jurisdiction of the Commissioner of Income-tax (Appeals)-XV, the existing entry shall be substituted by the following:

"2. B.S.D. (East, West & North)"

This notification shall take effect from 15-2-1984.


(KALYAN CHAND)

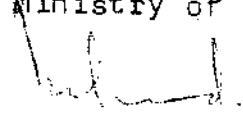
Under Secretary
Central Board of Direct Taxes

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Bombay
2. The Registrar, Income-tax Appellate Tribunal, Bombay
3. ADI (RS & P), Bulletin Section, New Delhi.
4. Ad. VI/E.D. Sections.
5. I.T.C.C. Section (2 copies)
6. The Joint Secretary & Legal Advisor, Ministry of Law, Shashtri Bhawan, New Delhi.


(KALYAN CHAND)

Under Secretary
Central Board of Direct Taxes

भारत सरकार के राजपत्र के भाग 11 के खण्ड 3(11) में प्रकाशनार्थ

भारत सरकार
राजस्व विभाग
(केन्द्रीय प्रत्यक्ष कर बोर्ड)

नई दिल्ली, दिनांक 7-2-1984

अधिसूचना

(आय कर)

सं० 56-15 (फा० सं० 261/21/83-आ० क० न्य०) आयकर अधिनियम, 1961 (1961 का 43) की धारा 12 क की उपधारा (1) द्वारा प्रदत्त शक्तियों और इस संबंध में केन्द्रीय प्रत्यक्ष कर बोर्ड को संपूर्ण बनाने वाली अन्य शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड, एतद्वारा निदेश देता है कि दिनांक 1-10-1983 की बोर्ड की अधिसूचना संख्या 54-15 (फा० सं० 261/21/83-आ० क० न्य०) में निम्नलिखित संशोधन किया जाएगा।

(1) आयकर आयुक्त (अपील) × के क्षेत्राधिकार के स्तम्भ 2 के सामने उक्त अधिसूचना से संलग्न अनुसूची में प्रद संख्या 9 के स्थ में निम्नलिखित को जोड़ा जाएगा।

"9 बी०एस०डी० (साउथ) बोर्ड"

(2) आयकर आयुक्त (अपील) × के क्षेत्राधिकार के सामने अनुसूची में स्तम्भ 2 के अंतर्गत वर्तमान प्रविष्टि के स्थान पर निम्नलिखित प्रतिस्थापित की जायगी :-

"2 बी०एस०डी० (पूर्व, पश्चिम तथा उत्तर)"

यह अधिसूचना दिनांक 15-2-1984 से लागू होगी।

(कल्याण चन्द)

अवर सचिव,
केन्द्रीय प्रत्यक्ष कर बोर्ड

सेवा में,

प्रबंधक,

भारत सरकार युवाणालय,
मयापुरी, नई दिल्ली।